

CC. No. 30/19
FIR No. 01/2014
PS : Vigilance
State Vs SI Anil Kumar

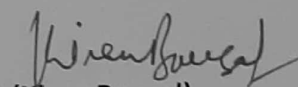
24.06.2020

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Present : None.

Since the matter was proceeding at the stage of Prosecution Evidence, therefore, the same stands adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for 23.07.2020.

A copy of this order be sent to the Computer Branch for uploading on the official website.



(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
24.06.2020

CC. No. 35/19
FIR No. 04/2014
PS : Vigilance
State Vs HC Digambar

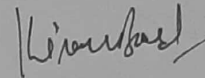
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